

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**UNSTARRED QUESTION NO.3222**

**TO BE ANSWERED ON FRIDAY THE 5<sup>TH</sup> AUGUST, 2016**  
**SHRAVANA 14 , 1938 (SAKA)**

**EXPORT DUTY ON IRON ORE**

**3222. SHRI S. SELVAKUMARA CHINNAYAN:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has abolished 5 per cent export duty totally on iron ore pellets and if so, the details thereof;
- (b) the motive behind abolition of export duty on iron ore pellets completely; and
- (c) the income lost due to abolition of export duty on iron ore pellets completely?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b)** : In view of the fall in international prices of iron ore and the recommendation of Ministry of Mines in consultation with the Ministry of Steel, the export duty of 5% on iron ore pellets falling under Customs tariff heading 2601 12 10, was exempted vide Notification No.1/2016-Customs dated 4.1.2016.

**(c)**: The estimated revenue loss on account of the aforesaid measure is about Rs.51 Crore in a full year.

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